

Central Administrative Tribunal
Jaipur Bench, Jaipur
O.A. No. 722/2015

Date of decision: 07.01.2019

Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A.Mukhopadhyaya, Member (A)

Kamlesh Kumar Meena S/o Shri Suwa Lal Meena, aged around 30 years, resident of Village Thikariya, Post Badagaon, Tehsil and Thana Nangal Rajawat, District Dausa, Rajasthan.

...Applicant.

(By Advocate: Shri B.K.Jatti for Shri Amit Mathur)

Versus

1. The Union of India through Additional Secretary, Department of Atomic Energy, Anu Shakti Bhawan, C.S.M. Marg, Mumbai-400001.
2. The D.C.A.(A), Government of India, Department of Atomic Energy, N.F.C., Hyderabad (Telengana).
3. The Chief Administrative Officer, Department of Atomic Energy, N.F.C., Hyderabad (Telengana).

...Respondents.

(By Advocate: Shri R.P.Singh for Shri Neeraj Batra)

ORDER (ORAL)

Per : A Mukhopadhyaya, Member (A)

At the very outset, Mr. B.K.Jatti appearing as proxy for Mr. Amit Mathur, learned counsel for the applicant states that the matter is squarely covered by a judgement rendered by the Hon'ble Supreme Court in Avtar Singh's case reported as (2016) 8 SCC 471. He further states that the applicant would be

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satisfied, if the respondents are directed to reconsider his case in the light of judgement rendered by the Hon'ble Supreme Court in Avatar Singh's case (supra).

2. In view of the above, instant original application is disposed of with a direction to the respondents to reconsider the applicant's case for appointment in the light of Avatar Singh's case (Supra). A further direction is issued that before taking any decision while reconsidering the applicant's case, he shall also be afforded an opportunity of hearing. The whole exercise with regard to reconsideration of the applicant's case will be undertaken within a period of two months from the date of receipt of certified copy of this order.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/